

**I/D.No.LL (B).148/85/Pt/39**  
**Dated Shillong, the 28<sup>th</sup> February, 2018.**

**Parliamentary Affairs Department – I/D.,**

Enclosed, please find herewith 100 (One hundred) copies of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2017 (Act No.12 of 2017) for favour of information and necessary action.

*self*  
**( L.A. Lyndem )**

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo No.LL (B).148/85/Pt/39 -A      Dated Shillong, the 28<sup>th</sup> February, 2018.**

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above Act for favour of information and necessary action.
2. Cabinet Affairs Department.
- ✓ 3. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notification in the Law Department web site.

**By order etc.,**

*[Signature]*

Under Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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Shillong, Thursday, December 28, 2017

7<sup>th</sup> Pausa, 1939 (S. E.)

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**PART-IV**

**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 28<sup>th</sup> December, 2017.

**No.LL(B)148/85/33.** - The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment)Act, 2017 (Act No. 12 of 2017) is hereby published for general information.

**MEGHALAYA ACT NO. 12 OF 2017**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21<sup>st</sup> December, 2017

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28<sup>th</sup> December, 2017.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2017**

**An  
Act**

to further amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972;

Be it enacted by the Legislatures of the state of Meghalaya in the Sixty-eighth Year of the Republic of India as follows :-

- Short title and commencement** 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2017.
- (2) It shall come into force from 1<sup>st</sup> January, 2017.
- Amendment of Section 4 of Act No. 8 of 1972** 2. In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 hereinafter referred to as the principal Act, the following clauses shall be amended, namely,-
- (1) in clause (a), for the words "rupees fifteen thousand" existing therein, the words "rupees twelve thousand" shall be substituted.
- (2) for the existing clause (d), a new clause (d) shall be substituted as follows, namely,-
- “(d) the postage and telephone allowance shall be paid to members an amount of rupees six thousand per month”.
- (3) in clause (e), for the words "rupees ten thousand" appearing therein the words "rupees five thousand" shall be substituted.
- (4) in clause (f), for the words "rupees fourteen thousand" appearing therein the words "rupees twelve thousand" shall be substituted.
- Amendment of Section 5A of Act No. 8 of 1972** 3. In Section 5A of the principal Act for the words "rupees twelve thousand" appearing therein the words "rupees ten thousand" shall be substituted.
- Repeal and savings** 4. (1) The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Ordinance, 2017 (Meghalaya Ordinance No. 2 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

**W. KHYLLEP,**  
Secretary to the Government of Meghalaya,  
Law Department.